

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5450
ANSWERED ON:28.04.2010
CAPITATION FEES/DONATION FOR ADMISSION IN SCHOOLS
Choudhary Shri Harish;Roy Shri Arjun

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints against certain schools affiliated to Central Board of Secondary Education (CBSE) demanding capitation fees or donation for admission in their schools;
- (b) if so, the details thereof;
- (c) the relevant provisions of Act/Rules which allow the Government to take action against these schools in such cases; and
- (d) the corrective measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b) : Central Board of Secondary Education (CBSE) receives sporadic complaints against its affiliated schools regarding various irregularities including demand of capitation fee and donation for admission. During the year 2009-10, CBSE received 3 complaints about schools demanding capitation fee or donation for admission.

(c) & (d) : The Affiliation Bye-Laws of Central Board of Secondary Education (CBSE) inter-alia, prescribe the following:

"Fees charges should be commensurate with the facilities provided by the institution. Fees should normally be charged under the heads prescribed by the Department of Education of the State / U.T. for schools of different categories. No capitation fee or voluntary donations for gaining admission in the school or for any other purpose should be charged / collected in the name of the school. In case of such malpractices, the Board may take drastic action leading to disaffiliation of the school."

CBSE has issued circulars from time to time reiterating the above provisions for strict adherence. CBSE takes appropriate action on the complaints and in case of severe violation, drastic action leading to disaffiliation is also possible.